

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:- Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO.:- 13450 –JK (LD) of 2024**

**DATED:- 26 - 07 - 2024**

Sanction is hereby accorded to the appointment of Officer of J&K Service Selection Board as mentioned in annexure to this Government Order as Officer In-charge Litigation (OIC) for the cases indicated against each including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

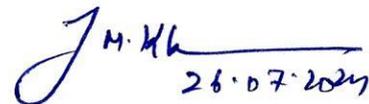
Secretary to Government

Dated:- 26.07.2024

No.:-LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Commissioner Secretary to Government, General Administration Department.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Secretary, J&K Services Selection Board, Jammu
8. Director Litigation, Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
26.07.2024

**(Jawad Murtaza Khan)**

Assistant Legal Remembrancer 

**Annexure to the Government Order No. 13450-JK(LD) of 2024 dated 26-07-2024.**

S.No.	Title of the Case	OIC
1	T.A No. 61/5538/2021 titled Shahnaz Bano V/s State of Jammu & Kashmir and others.	Mr. Abhay Indu Sharma, Under Secretary JKSSB,
2	TA No. 2498/2020 in SWP No. 207/2016 titled Sheikh Junaid Zahoor Versus Union Territory of Jammu & Kashmir and others.	Mr. Naveed Hussain Badroo, Under Secretary JKSSB,
3	T.A. No. 61/7480/2021 titled Saajan Kumar V/s UT of J&K and others.	Mr. Abhay Indu Sharma, Under Secretary JKSSB
4	O.A. No. 61/1013/2021 titled Mohd. Zahir and Others V/s Union Territory of J&K and others.	Ms. Peunika Marwaha, Under Secretary JKSSB
5	T.A. No. 61/5689/2021 titled Geeta Devi V/s State of J&K and others.	Mr. Abhay Indu Sharma, Under Secretary JKSSB,
6	T.A. No. 61/4014/2020 titled Richa Kapoor V/s State of J&K and others.	Mr. Abhay Indu Sharma, Under Secretary JKSSB,

